

File No. N-17/3/2018-NM(Part)(3807)

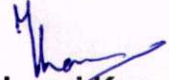
Government of India
Ministry of Law and Justice
Department of Justice

Jaisalmer House, 26-Mansingh Road,
New Delhi – 110 011.
Dated: the 09.11.2022

OFFICE MEMORANDUM

**Subject: Minutes of the Review Meeting on “Enforcement of Contracts”
Parameter of the Ease of Doing Business.**

Please find enclosed herewith Minutes of the Review Meeting on “Enforcement of Contracts” parameter of the Ease of Doing Business held on 04th November, 2022 through video conference at 4:30 P.M. to review the progress of the action required to be taken by the stakeholders for improving the “Enforcing Contracts” indicator for your kind information. It is requested that the action taken report on all the issues pertaining to you may be submitted to the undersigned at the earliest.



(Yashasvi Kumar)

Deputy Secretary to Government of India
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Encl: As above

To

1. The Registrar General/Representative, High of Delhi Court, New Delhi.
2. The Registrar General/Representative, High of Bombay, New Delhi.
3. The Registrar General/Representative, High of Karnataka, New Delhi.
4. The Registrar General/Representative, High of Calcutta, New Delhi.
5. Shri Atul Kurhekar, Member (Process), e-Committee of Supreme Court of India.
6. Shri PP Pandey, Joint Secretary, Department of Justice.

Copy to:-

1. PPS to Secretary, Department of Justice.
2. PPS to Joint Secretary (National Mission), Department of Justice.
3. PPS to Joint Secretary (eCourts), Department of Justice.

MINUTES OF THE FORTNIGHTLY REVIEW MEETING ON “ENFORCEMENT OF CONTRACTS” PARAMETER OF EASE OF DOING BUSINESS HELD AT 4:30 PM ON 04/11/2022

A Review Meeting on Enforcement of Contracts parameter of the Ease of Doing Business was held under the Chairmanship of Joint Secretary, Shri G.R. Raghavender, Department of Justice on 04.11.2022 at 4:30 pm.

The list of participants is placed at ANNEXURE-1

1. At the outset **Shri. G.R. Raghavender (Joint Secretary)** welcomed all the participants. Thereafter, he proceeded to review the action points that emerged from the last review meeting.

Action Points:

Delhi High Court

- a. To expedite the operationalisation of remaining notified dedicated commercial courts.
- b. Arrange for an early visit of Secretary (Justice) and his team to the newly operationalised digital commercial courts and the dedicated commercial courts.
- c. To provide complete, consolidated data on average time taken at all the three stages beginning with e-filing of case, trial and judgement and enforcement of the decree.
- d. To share the concept paper on digitization of courts and how it was implemented in Delhi.

Mumbai High Court

- a. To take up the issue of opening atleast 10 more dedicated commercial courts as was originally notified in the light of the pendency of commercial cases.
- b. While appreciating the recent efforts made to promote e-filing, the Joint Secretary Shri G. R. Raghavender urged for more concerted efforts from the side of the bar to make e-filing a resounding success. He further suggested that Mumbai should follow the Delhi Model.

- c. On being informed that the e-summons and notices sent through mail are getting bounced back, the Joint Secretary asked for a report on the same.
- d. On the issue digitization of records, it was informed that the experience with the last contractor was unsavoury and therefore the roll out of digitization got delayed but now things are ready to roll.

Karnataka High Court

- a. JS noted that despite average rate of disposal of cases being good, the pendency was more than 3000.
- b. E-filing to be made mandatory for all the cases. Use of physical files should be dispensed with completely like in case of Delhi.
- c. JS requested the Bengaluru team to visit Delhi Commercial Courts and get the first hand experience of the best practices being followed.

Calcutta High Court

- a. JS urged the RG, Calcutta High Court to expedite the operationalization of the 2 notified dedicated commercial courts @6, Church Lane.

List of participants

1. Shri G.R. Raghavender, Joint Secretary, Department of Justice.
2. Shri Saurabh Kulshrestha, OCD, Delhi High Court.
3. Representative from Karnataka High Court.
4. Representative from, Bombay High Court.
5. Shri. A. Mukherjee, Registrar from Calcutta High Court.
6. Shri Anmol K Avinash, NIC, Pune.
7. Shri Yashasvi Kumar, Deputy Secretary, Department of Justice.
8. Ms. Amarjeet Sroa, Under Secretary, Department of Justice.